

HIGH COURT OF DELHI: NEW DELHI

NOTIFICATION

No.76/Rules/DHC

Dated: 20.08.2024

In exercise of the powers conferred by Section 7 of the Delhi High Court Act, 1966 (Act 26 of 1966) read with Section 3 of the Destruction of Records Act, 1917 and all other powers enabling it in this behalf, the High Court of Delhi, with the prior approval of the Lt. Governor of the Government of National Capital Territory of Delhi, hereby substitutes the existing Part IV of Part C of Chapter 5 of Volume V of the Delhi High Court Rules & Orders by the following new Part IV :

Part IV

ADMINISTRATIVE RECORDS

21. Period of preservation of administrative records:-

Subject to the provisions of this Part, all administrative records shall be preserved for the period and in the manner provided for in Schedule I appended with these Rules and then destroyed.

22. Preservation of records of general/historical importance:-

All records which are considered to be of general or historical importance shall be brought to the notice of the Chief Justice and the Chief Justice may pass such orders or give such directions as the Chief Justice may consider appropriate as to its preservation or otherwise.

23. Mode of calculating period of preservation:-

Subject to any instructions given in Schedule I, the period for which a paper is to be preserved shall be reckoned from the 1st of January following the date which it bears, e.g., papers of 1995, which under these rules have to be retained for one year, will become liable to destruction after 31st December, 1996.

24. Exercise of destruction of records to be taken up in the month of June and December:-

Subject to any instruction being issued, every year, destruction of administrative records shall be carried out in the month of June and December.

25. Authority competent to grant approval for destruction:-

The Chief Justice shall designate for every administrative branch, an officer not below the rank of Deputy Registrar, who shall approve the destruction of record.

26. Identification of records to be destroyed:-

Every Administrative Officer (Judicial) posted in an administrative branch shall have the record identified and entered in the registers maintained relating to the records to be destroyed, in the month of May and November, to be destroyed in the following months of June and December respectively subject to final approval by an officer, so designated under rule 25 above. When any paper is destroyed, the date of destruction alongwith letter 'D' shall be entered in the red ink against the paper destroyed, in the register.

27. Records need to be preserved for future reference:-

An Administrative Officer (Judicial) before entering the details of the record shall make an assessment whether the record proposed to be destroyed is required for future reference or is likely to be required for future reference. In case, where the Administrative Officer (Judicial) is of the view that such record needs to be preserved for said reasons, he shall place such record before an officer so designated under rule 25 above, giving reasons in detail for its preservation. Said officer shall pass such orders as to the preservation of record so placed before him, as may be considered appropriate.

28. Guiding principles for the destruction of records relating to accounts:-

The main principle which should guide the destruction of accounts records, should be that so long as an objection is outstanding and the accounts have not been completely checked and accepted in audit, they and the relating documents should not be destroyed even though the period of preservation prescribed in the Rules may have expired.

29. Destruction of Records retained in electronic form:-

Notwithstanding any period of preservation prescribed in these Rules, any administrative record, may be destroyed after being retained in electronic form, in accordance with Section 7 of the Information Technology Act, 2000.

Explanation I: According to Section 7 of the Information Technology Act, 2000, where any law provides that documents, records or information shall be retained for any specific period, then, that requirement shall be deemed to have been satisfied if such document, records or information are retained in the electronic form.

Explanation II: However, the record preserved in the electronic form may also be deleted after it reaches the period of preservation in its hard form as mentioned in Schedule I appended with these rules.

30. Identification of record required to be digitized:-

Every Administrative Officer (Judicial) posted in an administrative branch shall have the record identified which in his opinion needs to be retained in digital form and shall obtain the approval of an officer competent to grant permission to destroy, in this regard.

31. Supervision of conversion of record into electronic form before destruction:-

The conversion of administrative records, in electronic form, shall be carried out from time to time, before their destruction, in accordance with Rule 29, as may be necessary and shall be supervised by such officer as may be appointed by the Chief Justice for the purpose, and authenticated by affixing his or her digital signatures.

32. Registers for destruction of administrative records:-

Every administrative branch shall maintain a register for keeping a record of administrative records to be destroyed in the following form:-

Register of Destruction of Administrative Records
Name of the Branch

Srl. No.	Description of record to be destroyed	Name of the officer who has checked the record to be destroyed	Proposed month/year for the destruction of record	Whether record preserved electronically or not	Period of preservation as prescribed in the Schedule I	Remarks, if any	Signatures of the approving authority (Deputy Registrar/Joint Registrar)	Date of the destruction of record	Name of the officer destroying the record
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)

33. Residuary clause:-

Period of preservation of any administrative record, which is not covered under Schedule I appended with these rules, shall be decided by the Registrar of the concerned administrative branch, subject to the final approval of the Chief Justice.

The Chief Justice, on the recommendations of the Administrative Head of the branches concerned, may add or delete any entry in the Schedule I appended with these rules.

SCHEDULE- 1

**TABLE – 1
(ESTABLISHMENT)**

<i>S.No.</i>	<i>Particulars of Record</i>	<i>Period of Preservation</i>	<i>Instructions, if any</i>
<u>HON'BLE JUDGES</u>			
1.	Papers relating to administration of oath to Hon'ble Judges, their leave cases	In perpetuity	To be digitized
2.	Papers relating to nominations of vacation Judges	10 years	
3.	Papers relating to leave cases of Hon'ble Judges	One year from the date Hon'ble Judge retires/demits office.	To be digitized
4.	Constitution of Tribunals, advisory boards under COFEPOSA and other Statutes	20 years subject to pendency of any litigation	To be digitized
5.	Circulation of vacancies amongst retiring/retired Hon'ble Judges	3 years	To be digitized
<u>Officers/Officials of this Court</u>			
1.	Service Rules	In perpetuity	To be digitized
2.	Appointment/promotion/confirmation/seniority/creation of posts	In perpetuity	To be digitized
3.	Personal files of the officers/officials including superannuation/ posting/transfer	5 years after an officer/official ceases to be in service, subject to pendency of litigation.	
4.	ACR Dossiers	5 years after an officer/official ceases to be in service, subject to pendency of litigation.	

5.	Casual leave applications of court staff, officers	Till the end of the year in which the application is made. For example, casual leave applications of the year 2009 can be destroyed in the month of January,2010.	
6.	Holding of exam for recruitment/promotion	Till the next exam subject to pendency of any litigation.	
7.	Litigation	All papers except judgment till litigation attains finality. Judgment to be preserved in perpetuity.	All Record and Judgment to be digitized.
8.	Notices under Section 80 CPC	In case it is not followed by any litigation – 3 years. In case it is followed by litigation – till litigation attains finality.	
9.	Personal files of officers	In case of : <u>Death during service</u> - 3 years from the date of death or till all claims arising out of service are settled including family pension, whichever is later. <u>Retirement</u> – Till death provided that no file shall be destroyed before three years from the date of retirement when death occurs within three years of retirement.	To be digitized

10.	Permission for further studies, NOC for passport, NOC for raising loans, another misc. information required under the Conduct Rules.	5 years after retirement	To be digitized
11.	Deployment of staff	1 year	
12.	Receipt and dispatch register	10 years	To be digitized
13.	Movement Register	10 years	
14.	Dak Book/ Peon Book	2 years	
15.	Standard Books maintained by Translator and other Dealing Assistants	2 years	
16.	Shorthand Note Books of PS/SPA/PA	2 years, subject to any instructions with regard to destruction of shorthand note books containing confidential material.	
17.	Attendance Register maintained by the Branches	2 years, subject to pendency of any disciplinary inquiry where attendance register is required to be produced.	
18.	Matters relating to enquiry	Till the officer/official is in service, subject to pendency of litigation.	
<i>Staff of Subordinate Courts</i>			
1.	Service Rules	In perpetuity	To be digitized
2.	Appointment of Supdt./Admn.Officers in the Office of	In perpetuity	To be

	District & Sessions Judge		digitized
3.	Litigation	All papers except judgment till litigation attains finality or final decision in appeal/revision and implementation. Judgment to be preserved in perpetuity.	Judgment to be digitized.
4.	Notice U/S 80 CPC	In case it is not followed by any litigation – 3 years. In case it is followed by litigation – till litigation attains finality.	
5.	Movement Register	10 years	
6.	Service Appeals of Subordinate Court Employees	Till the officer/official is in service or conclusion of litigation.	
<i>Others</i>			
1.	Matters relating to RTI Act including litigation	One year from the date of refusal or delivery of information, subject to pendency of any appeal. In case of litigation, till litigation attains finality or directions given, if any by the Appellate authority/Authorities are implemented, if any, whichever is later.	
2.	Matters relating to appointment of Law Researchers	5 years	

3.	Matters relating to reply to Parliament questions	3 years after keeping original letters and replies thereto. Original letters and replies to be kept in perpetuity.	Original letters and replies to be digitized
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TABLE - II
(ACCOUNTS AND CASH BRANCH)

<i>S.No.</i>	<i>Particulars of Record</i>	<i>Period of Preservation</i>	<i>Instructions, if any</i>
1.	Cash Book	10 years or one year after the completion of audit, whichever is later.	To be digitized
2.	Contingent Expenditure	3 years or one year after the completion of audit, whichever is later.	
3.	Contingent Voucher	3 years or one year after the completion of audit, whichever is later.	
4.	Cash/cheque receipts	3 years or one year after the completion of audit, whichever is later.	
5.	Crossed cheque Register	3 years or one year after the completion of audit, whichever is later.	
6.	Arrear Claims (including sanction or investigation, where necessary)	3 years or one year after the completion of audit, whichever is later.	
7.	GPF Nomination	1 year – after final settlement of GPF Account.	
8.	Final withdrawal from GPF, e.g. for house building,	1 year – after final settlement of	

	higher technical education of children etc.	GPF Account.	
9.	T.A./ Transfer T.A. claims	3 years or one year after the completion of audit, whichever is later.	
10.	Budget Estimates /Revised Estimates	3 years.	
11.	Service Books of : (a) Officials entitled to retirement/terminal benefits. (b) Other employees	In perpetuity. 3 years after they cease to be in service.	To be digitized
12.	Surety Bonds executed in favour of temporary or a retiring Govt. servant	3 years after the bond ceases to be enforceable.	
13.	(a) Pay Bill Register. (b) Office copies of Establishment Pay Bills and related schedules (in respect of period for which pay bill register is not maintained).	In perpetuity.	To be digitized.
14.	Medical bills and LTC Bills.	3 years or one year after the completion of audit, whichever is later.	
15.	Bill Register.	3 years or one year after the completion of audit, whichever is later.	
16.	Office copies of the Pay Bills and Schedules	3 years or one year after the completion of audit, whichever is later.	

TABLE – III(a)
(VIGILANCE BRANCH)

<i>S.No.</i>	<i>Particulars of Record</i>	<i>Period of Preservation</i>	<i>Instructions, if any</i>
1.	<u>Unused examination record :</u> (a) OMR Sheets (b) Application Form with registration Form and instructions. (c) Question Booklets of objective papers (d) Answer Sheets for descriptive papers (e) Question papers of descriptive papers	Till the examination process is complete.	
2.	<u>Used examination record :</u> (a) OMR Answer Sheets (b) Question Booklets of objective papers (c) Answer Sheets for descriptive papers	1 year after the date of appointment from the concerned examination, subject to pendency of litigation.	
3.	<u>Misc. Record :</u> (a) Register of main result of DJS examination (b) Statement of marks of DHJS Exam. (c) Statement of marks of DJS Exam. (d) Award sheet of descriptive paper of DHJS & DJS (e) Filled in application form of unsuccessful DHJS & DJS candidates (f) Identification (Admit) cards used in the Preliminary and main examination. (g) Register of sale of application forms	(a) 5 years (b) 5 years (c) 5 years (d) 10 years (e) & (f) 1 year after appointment of successful candidates, subject to pendency of litigation. (g) Till the selection process is over and furnishing of accounts. (h) Till the selection process is	

<p>(h) Register of receipt of application forms</p> <p>(i) Register of requisition and dispatch of application forms by post</p> <p>(j) Statement of stock of the application Forms</p> <p>(k) Noting files pertaining to Delhi Higher Judicial Service Examination</p> <p>(l) Noting files pertaining to Delhi Judicial Service Examination</p> <p>(m) Noting files pertaining to Delhi Judicial Service Probationers (Deptt.) Examination</p> <p>(n) Minutes of the meeting of the Examination Committees/Full Court/AC pertaining to DHJS/DJS Examinations</p>	<p>over and furnishing of accounts.</p> <p>(i) Till the selection process is over and furnishing of accounts.</p> <p>(j) Till the selection process is over and furnishing of accounts.</p> <p>(k) 10 years after the selection process is over.</p> <p>(l) 10 years after the selection process is over.</p> <p>(m) 5 years after the completion of probation period.</p> <p>(n) To be destroyed after 10 years of completion of selection process.</p>	<p>(k) to (n) to be digitized</p>
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TABLE – III(b)
LITIGATION MATTERS IN DELHI HIGH COURT AND SUPREME COURT WHERE DELHI HIGH COURT
IS A PARTY

<i>S.No.</i>	<i>Particulars of Record</i>	<i>Period of Preservation</i>	<i>Instructions, if any</i>
1.	Paper Book of the cases which have been decided	a) After expiry of 5 years of the dismissal of the case during preliminary hearing without any observation of the court. b) In case, some observations are made by the court, all the papers may be destroyed after 10 years, after preserving digitized copy of the following documents: (i) Petition (ii) counter affidavit and rejoinder (iii) Final order	
2.	Diary register of date of hearing of cases	To be destroyed after five years.	

TABLE – III(c)
(OTHERS)

<i>S.No.</i>	<i>Particulars of Record</i>	<i>Period of Preservation</i>	<i>Instructions, if any</i>
1.	Closed matters of security pertaining to judicial officers	1 year	
2.	Closed matters of surprise insp. of subordinate courts.	2 years	
3.	Dispatch & Receipt Register	2 years	
4.	Attendance Register of the branch	1 year	
5.	Record of disciplinary proceedings/inquiries conducted against judicial officers	Till the judicial officer is in service or the litigation or the representation made by an officer as attained finality whichever is later.	Record can be destroyed after retaining digitized copy of nomination of Inquiring and Presenting Officers, Charge Sheet, Inquiry Report and Final Order of the Disciplinary Authority.
6.	Record of disciplinary proceedings/inquiries conducted against officers/officials of this Court	Till the officer/official is in service or the litigation or the representation made by an	Record can be destroyed after retaining

		officer/official as attained finality whichever is later.	digitized copy of nomination of Inquiring and Presenting Officers, Charge Sheet, Inquiry Report and Final Order of the Disciplinary Authority.
7.	Misc. inquiries into vigilance matters relating to officer/officials of High Court and Sub.Courts	Till the officer/official is in service or the litigation or the representation made by an officer/official as attained finality whichever is later.	
8.	Complaints made under Section 195 Cr.P.C./Section 195 I.P.C read with Section 340 Cr.P.C.	After the disposal of the case, all the papers may be destroyed after one year.	Record can be destroyed after retaining digitized copy of complaint and final order/ judgments.
9.	Complaints received against the officers/officials of this Court and Subordinate Courts	Till the officers/official is in service or the litigation or the representation made by an	

		officer/official as attained finality, whichever is later.	
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**TABLE - IV
(RULES BRANCH)**

<i>S.No.</i>	<i>Particulars of Record</i>	<i>Period of Preservation</i>	<i>Instructions, if any</i>
1.	Correspondence with other High Courts calling for relevant rules/information	1 year after the rules have been notified.	
2.	Copies of rules/information received from other High Courts	1 year after the rules have been notified.	
3.	Files pertaining to amendment/framing of rules	In perpetuity	To be digitized
4.	Copies of Gazette notifications	In perpetuity	To be digitized
5.	Copies of minutes of various committees approving such amendments	In perpetuity	To be digitized

TABLE - V
(GENERAL BRANCH)

<i>S.No.</i>	<i>Particulars of Record</i>	<i>Period of Preservation</i>	<i>Instructions, if any</i>
1.	Minutes of the meetings of the committees	In Perpetuity	To be digitized
2.	Files of High Court & Subordinate Court Building Construction	In perpetuity	To be digitized
3.	Files of High Court & Subordinate Courts Buildings maintenance	5 years, subject to pendency of any litigation/proceedings/dues or otherwise ordered	
4.	Files of allotment of lawyers chambers, shops, kiosks, canteens, bank, Post office	In perpetuity	To be digitized
5.	Files regarding publication department etc. and recovery of dues	20 years	To be digitized
6.	CGHS Cards	Till an officer/official is ceased to be in service	To be digitized
7.	Applications of the officers/officials for permission to get the advised test done and for treatment from CGHS approved hospitals and noting, directions and orders passed thereon except where said record is specifically directed to be preserved	2 years from the date of order granting such permission	
8.	Noting portion, reflecting the action taken on the quotations, communications received	2 years after digitization	To be digitized
9.	Purchase and liveries files	3 years after audit	
10.	High Court mediation & conciliation centre files	3 years after audit	
11.	Record of appointment of Oath Commissioners	3 years	

12.	Designation of senior advocates	In perpetuity	To be digitized
13.	Service of notice/process received from different courts	2 years	
14.	Copies of complaints received against Advocates	3 years	
15.	Complete old files relating to purchase of items	2 years after audit	To be digitized
16.	Old files relating to demand slips of licence fee	2 years	
17.	Notices issued in relation to meetings of committees	2 years	
18.	Files relating to medical unit	3 years	
19.	Files relating to water/electricity/Petrol/Telephone bills	3 years after audit	To be digitized
20.	Experience Certificates to Advocates desirous to appear in Higher Judicial Service	2 years	

TABLE - VI
(COMPUTER AND STATIONERY)

<i>S.No.</i>	<i>Particulars of Record</i>	<i>Period of Preservation</i>	<i>Instructions, if any</i>
1.	Files pertaining to purchase of computers along with other peripherals and other electronic machines	5 years after audit	To be digitized
2.	Noting portion of files pertaining to purchase of computers along with other peripherals and other electronic machines	In perpetuity	To be digitized
3.	Record pertaining to purchase of stationery articles	3 years after audit	
4.	Noting portion of the files pertaining to purchase of stationery articles	In perpetuity	To be digitized

**TABLE - VII
(GAZETTE BRANCH)**

<i>S.No.</i>	<i>Particulars of Record</i>	<i>Period of Preservation</i>	<i>Instructions, if any</i>
1.	1. Minutes of Full Court Meeting 2. Minutes of Admn. & General Supervision Committee Meetings and Minutes of all other Committees. 3. ACR Dossiers 4. Personal Files (Till 3 years of death) 5. Appointment /promotion /posting /transfers/ confirmations/suspension/ removal/ superannuation/ extended superannuation 6. Review of retirement in public interest 7. Creation of posts. 8. Establishment/setting up of courts. 9. Past benefit service. 10. Grant of super-time/selection grade. 11. Seniority matter. 12. Vacancy register 13. Amendment in DHJS and DJS Service Rules 14. Constitution of special courts/conferment of powers under various Acts/designation of special courts. 15. Recording/communication/review of ACRs. 16. Earmarking of subordinate courts for inspection 17. Advance increments on acquiring post graduation in	In perpetuity	To be digitized

	<p>law/advance increment to direct recruits/promote officers.</p> <p>18. Deputation to other departments</p> <p>19. Unit criteria for assessment.</p> <p>20. Instructions issued to Judicial Officers.</p> <p>21. Detention of judicial officers during vacations/ special casual leave to judicial officers.</p> <p>22. Residential accommodation for judicial officers</p> <p>23. Benefits to judicial officers on recommendation of Shetty Commission.</p> <p>24. Bifurcation of Delhi into 9 Districts.</p> <p>25. Pecuniary jurisdiction of courts.</p> <p>26. Induction training to newly recruited officers.</p> <p>27. Property Return files.</p> <p>28. Register of remarks recorded on disposal of judicial officers</p> <p>29. Stock Register.</p> <p>30. Administrative Orders/Notifications Register.</p> <p>31. Information supplied under RTI Act.</p> <p>32. Guard file of notifications.</p> <p>33. Such other files and registers which are ordered to be preserved permanently in view of importance.</p>		
2.	<p>1. Dak & Dispatch register</p> <p>2. Statistical information supplied to SC/Govt. of India</p> <p>3. Leave sanctioned to judicial officers.</p> <p>4. Register of training imparted to/courses attended by judicial</p>	For 12 years	

	<p>officers/Hon'ble Judges.</p> <p>5. Permission to deliver lectures/deployment of judicial officers as resource persons.</p> <p>6. Assignment of cases.</p> <p>7. Assessment of disposal of judicial officers [noting and first sheet of disposal statements (summary of disposal) sent by judicial officers]</p> <p>8. Such other files and registers which are ordered to be preserved for 12 years.</p>		
3.	<p>1. Set of papers circulated for Full Court/Admn. Committee meetings.</p> <p>2. Monthly disposal statement of judicial officers.</p> <p>3. Annual training programmes for Judicial Officers</p> <p>4. Jail Inspection Reports</p> <p>5. Institution, disposal and pendency of bail applications (only statements received from DJs)</p> <p>6. Statement of institution, disposal and pendency of challans in court of Special MMs.</p> <p>7. Personal files of retired Special MMs.</p> <p>8. Inspection notes of DHJS .</p>	3 years.	

TABLE - VIII
(P&P AND PROTOCOL BRANCH)

<i>S.No.</i>	<i>Particulars of Record</i>	<i>Period of Preservation</i>	<i>Instructions, if any</i>
<i>Bungalows in High Court Judges' Pool</i>			
1.	Papers relating to Allotment / vacation by Hon'ble Judge	One year after vacation by the Hon'ble Judge	
2.	Electric / Water Connections	One year after vacation by the Hon'ble Judge	
3.	Renovation of Bungalows	One year after vacation by the Hon'ble Judge	
4.	Maintenance of Furnishing Fund / Office Store Items	Three years after retirement or transfer of the Hon'ble Judge or one year after option / condemnation whichever is later.	
5.	A.M.C. – awarding and payment	Three years after expiry of AMC and payment of Bill	
6.	Maintenance of Bungalow Civil/Electrical/Horticulture works	Day to day Misc. works – One year after completion of job; Major works (such as flooring, tiles work, painting etc.) – One year after vacation by the Hon'ble Judge	
<i>Delhi High Court Guest House</i>			
1.	Furniture / Furnishing items for the Guest House	One year after condemnation	

2.	Purchase of day to day disposable items	One year after payment of bills	
3.	Booking of Guest House	Three years from date of booking	
<u>Mobiles Phones</u>			
1.	Purchase of Handsets	One year after condemnation	
2.	Bills	Three years after payment of bills	
3.	Connections	One year after Hon'ble Judge ceases to be the Judge of this court or on retirement of Officer	
<u>Landline and Data Cards</u>			
1.	Landline Phone	Connections – one year after transfer of Hon'ble Judge Bills – Three years after payment of bills	
2.	Reliance Data Card	Connections – 1 year after disconnection RIL Bills – 3 years after payment of the bills	
3.	Electricity and Water Bills	Three years after payment of Bills	
<u>Minutes of Committee of Hon'ble Judges and Registers</u>			
1.	Original Minutes of the Meeting and Registers relating to P&P Branch	Records to be kept for ever	To be digitized
<u>Protocol</u>			
1.	Maintenance Files, registers and other documents pertaining to official cars and staff cars	5 years after audit	
2.	Files relates to purchase and condemnation of cars	5 years after audit	
3.	Log books, files related to purchase of petrol	2 years after audit	

TABLE - IX
(CHIEF JUSTICE SECRETARIAT)

<i>S.No.</i>	<i>Particulars of Record</i>	<i>Period of Preservation</i>	<i>Instructions, if any</i>
1.	Complaints (Original) against Judicial Officers (DJS/DHJS/Spl.MM) in service alongwith: (a) Noting (b) Orders passed on the note (c) Comments received from officer/officials (d) Misc. Correspondence (e) Enclosures of the original complaints (f) Copy of misc. documents (g) fact finding reports, if any	One year from the date, officer ceases to be in service/demits office, subject to pendency of litigation.	
2.	General / Misc. complaints/ letters, relating to retired or serving judicial officers, including Spl. Metropolitan Magistrate, which are general in nature and no specific/direct allegation is attributed to retired or serving judicial officer, and which have been ordered to be filed, alongwith: (a) Noting (b) Orders passed on the note (c) Comments received from officer/officials, if any (d) Misc. Correspondence (e) Enclosures of the original complaints (f) Copy of misc. documents	Five years from the date of ordered to be filed/closed, subject to pendency of litigation.	

	(g) fact finding reports, if any		
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NOTE: THESE AMENDMENTS SHALL COME INTO FORCE FROM THE DATE OF THEIR PUBLICATION IN THE GAZETTE.

BY ORDER OF THE COURT
Sd/-
(KANWAL JEET ARORA)
REGISTRAR GENERAL

Notification stands published in Delhi Gazette Extraordinary, Part II, Section I, No. 36 (NCTD No.159) dated 21.08.2024